

(b) what per cent. of the total strength of the Territorial Army units in Calcutta attend parade regularly?

The Deputy Minister of Defence (Sardar Majithia): (a) The Territorial Army and NCC have been constituted under separate Acts of Parliament with different objects and functions.

The Territorial Army is designed.

- (i) to relieve the regular Army of static duties and support the civil power, if required;
- (ii) to provide coast defence and anti-aircraft units; and
- (iii) to provide units for the regular army when required.

The objects of the N.C.C. are:—

- (1) To develop character, comradeship, the ideal of service and capacity for leadership in the youth of the country;
- (2) To provide service training to youths so as to stimulate their interest for the defence of the country; and
- (3) To build up a reserve of potential officers to enable the Armed Forces to expand rapidly in a national emergency.

The Cadets undergo a measure of Military training, acquire Military discipline combined with activities in pursuit of the other objects of the N.C.C. Some Cadets later choose the Services as careers. It would be in the interests of greater discipline amongst the youth of the Nation if the N.C.C., both expanded and it were possible for the Armed Forces to provide more equipment, and officers and to give more drill and practice if the public generally, both locally and nationally gave encouragement and support to the National Territorial Movement, and Government could look to employers and Trade Unions and young men in the professions joined the movement.

(b) In 1957-58, about 67 per cent. of Territorial Army personnel in Calcutta attended the weekly parades regularly. Government is happy to say that the situation is showing progress recently.

Tripura Territorial Council

649. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Government has received a resolution adopted by Tripura Territorial Council in its third Session, regarding curtailment of its powers and functions and demanding transfer of full powers scheduled in the Territorial Councils Act, 1956; and

(b) if so, action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) Section 28 of the Territorial Councils Act, 1956, under which certain exceptions and conditions have been made and imposed on the functions of the Territorial Councils by the Central Government is an integral part of the scheme embodied in the Act. The conditions which have been prescribed are governed by essential administrative and financial considerations and are very limited in character. They should not in any way impede the working of the Territorial Council over the large field of responsibility which has been transferred to it. No change is proposed to be made in these arrangements.

दिल्ली नगरपालिका निगम एक्ट, १९५७

६५०. श्री भदौरिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली नगरपालिका निगम एक्ट, १९५७ की उन धाराओं को लागू करने के लिये कोई तिथि निश्चित की है, जो अभी तक लागू नहीं की गई है;

(ख) यदि हाँ, तो वे तिथियाँ क्या ; और

(ग) निगम के चुनाव कब होंगे?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री दातार). (क) जी नहीं।

(ख) प्रश्न ही नहीं उठेगा।

(ग) दिल्ली नगरपालिका निगम के चुनाव के विभिन्न कार्यक्रम के लिये निम्नलिखित तारीखें नियत की गई हैं.—

(१) सभासद चुनने के लिये इलाकों को नोटिफिकेशन जारी करने की तारीख—११-२-१९५८

(२) उम्मीदवारों की नामजदगी की आखरी तारीख—२१-२-१९५८

(३) नामजद किए गए उम्मीदवारों की जाच की तारीख — २४-२-१९५८

(४) नाम वापस लेने की आखरी तारीख—२८-२-१९५८

(५) मतदान की तारीख— २०-३-१९५८

(६) चुनाव समाप्त होने की तारीख —३१-३-१९५८

Small Savings Scheme

651. Shri V. P. Nayar: Will the Minister of Finance be pleased to state:

(a) whether any targets have been allocated for the States for raising funds under the Small Savings Scheme for 1958-59; and

(b) if so, what are the targets?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) and (b) No, Sir. But Budget would, as usual, indicate the amount likely to be collected from Small Savings, during 1958-59 in the country as a whole.

Smuggling

652. Sardar Iqbal Singh: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that some Army personnel have been caught recently in gold smuggling;

(b) if so, the number of such persons; and

(c) whether any action has been taken against them?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) No, Sir, No Army personnel has been caught in gold smuggling

(b) and (c). Does not arise.

Kerala High Court Bench

653. Shri Easwara Iyer: Will the Minister of Home Affairs be pleased to state:

(a) whether a recommendation for the establishment of a permanent Division Bench at Trivendrum of the Kerala High Court has been received from the State Government of Kerala; and

(b) if so, what action has been taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) Does not arise.

Assistant Commissioners for Scheduled Castes and Tribes

654. Shri Elayaperumal: Will the Minister of Home Affairs be pleased to state:

(a) the number of Assistant Commissioners selected in the year 1957 for Scheduled Castes and Scheduled Tribes; and

(b) whether officers have been sent to the selected candidates?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) 13.